

Rep. by Act.... 38... 78, 5, 2 + Sch. I

THE NORTH-EASTERN AREAS (REORGANISATION)
AMENDMENT ACT, 1975

NO. 3 OF 1975

[19th March, 1975]

An Act further to amend the North-Eastern Areas (Reorganisation)
Act, 1971

BE it enacted by Parliament in the Twenty-sixth Year of the Republic
of India as follows:—

Short
title and
com-
mence-
ment.

1. (1) This Act may be called the North-Eastern Areas (Reorgani-
sation) Amendment Act, 1975.

(2) It shall be deemed to have come into force on the 20th day of
January, 1975.

Amend-
ment of
section 53.

2. In section 53 of the North-Eastern Areas (Reorganisation) Act,
1971 (hereinafter referred to as the principal Act), in sub-section (3), 81 of 1971.
for the words "three years", the words "thirty-eight months" shall be
substituted.

Repeal
and
saving.

3. (1) The North-Eastern Areas (Reorganisation) Amendment Ordi-
nance, 1975 is hereby repealed. 2 of 1975.

(2) Notwithstanding such repeal, anything done or any action taken
under the principal Act, as amended by the said Ordinance, shall be
deemed to have been done or taken under the principal Act as amended
by this Act.